

Government of Jammu and Kashmir
Home Department
Civil Secretariat, J&K

Notification
Srinagar, the 3rd June, 2026

S.O 152-In exercise of powers conferred under clause (b) of sub-section (1) of Section 20 of the Bharatiya Nagarik Suraksha Sanhita, 2023 read with S.O. No. 2506(E) dated 28.06.2024 of the Ministry of Home Affairs, Government of India and pursuant to the Government Order issued vide No. 68-Home of 2025 dated 29.01.2025, the Government of Jammu and Kashmir hereby establish the District Directorate of Prosecution headed by Deputy Director, Prosecution in each District of the UT of J&K to exercise powers and functions as envisaged under clauses (8), (9) and (10) of section 20 of Bharatiya Nagarik Suraksha Sanhita, 2023 and such other powers and functions as the Government may assign to it from time to time, till further orders in this behalf.

By Order of the Government of Jammu and Kashmir.

Sd/-

(Chandraker Bharti)IAS

Principal Secretary to the Government

Dated:03 .06.2026

No. HOME-Pros/68/2024-08-HOME (CC: 7515074)

Copy to the:

1. Director General of Police, J&K.
2. Principal Secretary to the Hon'ble Lt. Governor, J&K.
3. Director General of Prosecution, J&K.
4. Commissioner/Secretary to the Government, General Administration Department.
5. Commissioner/Secretary to the Government, Department of Law, Justice and Parliamentary Affairs, J&K.
6. All District Magistrates, Jammu / Kashmir.
7. Director Archives, Archaeology and Museums.
8. Director Prosecution, Kashmir/Jammu.
9. Private Secretary to the Chief Secretary, J&K.
10. Private Secretary to the Principal Secretary to Government, Home Department.
11. General Manager, Government Press, Jammu for publication in the next issue of the Government Gazette.
12. I/c Website.

Copy also to the Joint Secretary (JKL), Ministry of Home Affairs, Government of India.


(Rouf Ahmad Lone) JKAS

Under Secretary to the Government